

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 582 /2019

Bhim Singh

Applicant(s)

Versus

M/s. Uni Product (Pvt. Ltd.) & Ors.

Respondent(s)

Date of hearing: 11.07.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. Sunil Kumar Jha and Amrendra Kumar  
Choubey, Advocates

**ORDER**

Grievance in the present application is that Respondent Nos. 1 and 2 M/s Uni Product (Pvt. Ltd.) and M/s Golden Tex Private Limited are manufacturing carpets in District Rewari, Haryana. In the course of their working, carpet waste comprising of synthetic material is burnt causing air pollution. The said units also extract ground water using submersible motor of 25 HP for commercial purpose without any valid consent and without following any safeguards for recharge of the groundwater.

In view of above averments in the application, it appears to be necessary to require a factual and action taken report to be furnished by a Joint Committee comprising representatives of Central Pollution Control Board (CPCB), State Pollution Control Board (SPCB) and the District Magistrate, Rewari. The SPCB will be the nodal agency for

coordination and compliance. The report may be furnished within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

A copy of this order be sent to CPCB, SPCB and the District Magistrate, Rewari by e-mail for compliance.

The applicant may furnish a complete set of papers to CPCB, SPCB and the District Magistrate, Rewari and file an affidavit of service within one week.

List for further consideration on 18.09.2019.

